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who are the citizens of this country, without making any distinction whatsoever.

श्री ग्रार० यू० अग्निभोज : क्या यह देश के हित में आवश्यक नहीं है कि जिन विद्यार्थियों की शिक्षा म विश्वविद्यालय इतना खर्च करे, वे विद्यार्थी राष्ट्र के कामों में अधिक उपयोगी सिंह हों और राष्ट के अन्दर ही रहें ?

USHRI R. U. AGNIBHOJ: Is it not necessary in the interest of the country that the students on whose education the University spends so much money, should prove more useful in doing national work and remain in the country?]

डा॰ कें॰ एल॰ श्रीमाछी : मुझे अफ़सोस है कि यह सवाल उठाया जा रहा है। सदस्यों से मैं यह निवेदन करना चाहता हं कि जब दाखिला किया जाता है तो इस बात का कोई खयाल नहीं किया जाता है कि विद्यार्थी हिन्दू है या मसलमान, और साथ ही यह भी खयाल नहीं रखा जाता है कि वह हिन्दुस्तान में रहेगा या बाहर चला जायगा । हम ज्यादातर यही आशा करते हैं कि जो विद्यार्थी वहां तालीम पाने के लिए जाते हैं पे देश में ही रहेंगे।

t[DR. K. L. SHRIMALI: I regret that this question is being raised. I want to submit to the hon. Members that at the time of admission it is not considered whether the student is a Hindu or a Muslim or whether he will remain in India or migrate to some other country. We generally hope that the students who go there for study will remain in the country.]

श्री जवाहरलाल नेहरू: गवर्नमेंट की राय में देश के हित में, यह लाजमी नहीं, है जो कि बात उन्होंने कही।

-I-[SHRI JAWAHARLAL NEHRU: In the opinion of the Government, what he has suggested is not necessary in the interest of the country.]

बन्द्कों ग्रीर राइफिलों के लिये लायसेंस \*३६२. श्री एन० एस० चौहान : क्या गह-कार्य मंत्री यह बताने की कृपा करेंगे कि क्या कुछ हवाई बन्दूकों या हवाई राइफिलें ऐसी हैं, जिनके रखने के लिये लायसेंस लेना पड़ता है, और यदि ऐसा है, तो इसके क्या कारण हैं ?

#### f [LICENCE FOR GUNS AND RIFLES

\*362. SHRI N. S. CHAUHAN: Will the Minister for HOME AFFAIRS be pleased to state whether there are any air-guns or airrifles for the possession of which a licence is necessary; and if so, the reasons therefor?]

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): Yes, those air-guns (which include air-rifles) the projectiles discharged from which can perforate at a distance of 5 feet a target 12 inches square formed by five strawboards of foolscap size, each board being 3/64ths of an inch thick and closely held together in a frame, cf., item (iii) in column 2 of entry 2 of Schedule II to the Indian Arms Rules, 1951 (copy attached). In respect of the rest, no licence is required in the whole of India ("except Jammu and Kashmir).

Licences in respect of air-guns and airrifles which do not satisfy the test mentioned above are required because by their greater perforating power, they are more lethal in killing or greviously hurting a man and it has, therefore, been considered necessary to keep a check on their possession and use.

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## Copy

### INDIAN ARMS RULES, 1951

### SCHEDULE II

### (See Rule 3)

# Arms Ammunitions and Military Stores excluded

Within the areas specified in the first column of the sub-joined table, the arms, ammunition and military stores described in the second column are excluded from the operation of such prohibitions and directions contained in the Act as are indicated in the third column.

### THE TABLE

Area (1)	A	rms, em	Prohibitions and directions (3)					
•		•	•	2)	•		•	•
2. The whole of India except the State of Jammu and Kashmir.	(i)	•	•	•	•			
	(ii)	•	•	•	•			
	(iii) Air-guns and air-pistols which satisfy the following test, namely, that projectiles discharged from such guns or pistols do not perforate a target 12 inches soutre formed by five strawboards of foolscap size, each board being 3/64ths of an inch thick and closely held together in a frame;					All; provided that the Central Government may by Notification in the Official Genetic, retain all or any of the prohibitions and directions contained in the Act in respect of air-pistols or of any class thereof in the case of any class of persons or of any specified area.		
	Provided that in making and estimating the test the following conditions shall be observed namely:							
		(1)	held he muzzle	or pis orizonta at a dis om the	lly with te <b>nce</b> of	the		
		(2)	twenty of proje	t shall i times f ectile w ged from and	or each hich ca	class in be		
		(3) 1	to be where p the poin the bas in any projecti	on shall effected projectile nt of the ck of th other le passes the	i in a is a da dart pi case if compl	case art, if erces and the etely		

श्री एन० एस० चोहान : क्या यह सब है कि ये एयर-राइफ़िल्स (air rifles) एयर गन्स (air-guns) केवल वच्चों के खाली निशनेबाजी सीखने के लिए इस्तेमाल होती हैं और उनमें न कोई वारूद होती है और न काई विस्फोटक पदार्थ इस्तेमाल होता है ?

ttSHRi N. S. CHAUHAN: Is it a fact that these air-rifles or air-guns are used by children alone merely for learning how to slioot and that neither gun-powder nor any other explosive is used in them?]

SHRI B. N. DATAR: I did not follow the question.

MR. CHAIRMAN: Go on, Mr. Chauhan, repeat your question. What is the information that you want?

श्री एन० एस० चौंहान : मैं यह पूछ रहा था कि क्या यह सच है किये एयर राइफिल्स भौर एयर-गन्स केवल वच्चों के खाली निशानेबाजी सीखने के लिए इस्तेमाल होती है और उनमें न कोई बारूद होती है और न कोई विस्फोटक पदार्थ इस्तेमाल होता है।

f[SHRi N. S. CHAUHAN: I was asking whether it was a fact that these air-rifles or air-guns were used by children alone merely for learning how to shoot and that neither gunpowder nor any other explosive was used in them.]

डा० के० एन० काटजू: जी हां, इनमें न पाउडर (powder) इस्तेमाल होता है और न एक्सप्लोजिव (explosive) इस्तेमाल होता है। अगर एयर गन से चोट लग सकती है, जैसा कि आपने बयान किया तो वह चाहे बच्चों

# के हाथ में हो या बड़ों के हाथ में, उससे नुकसान ही हो सकता है।

tLDR. K. N. KATJU: Yes, Sir, neither gun-powder nor any other explosive is used in them. If the air-gun causes hurt, as the hon. Member has said, it will prove harmful whether it is handled by children or by grownups.]

# श्री एन० एस० चौहान : क्या ईट त्यर

t[SHRi N. S. CHAUHAN: Do bricks and stones......]

#### WORKING OF GOVERNMENT MACHINERY

- ◆363. SHRI H. C. MATHUR: Will the Minister for HOME AFFAIRS be pleased to state:
- (a) whether Shri A. K. Chanda has been appointed to examine and report on the working of Government machinery with a view to achieve the speedy disposal of work in the Secretariat;
- (b) if so, what exactly is the scope of hi<sub>s</sub> enquiry; and
- (c) when he is required to submit his final report and whether he has submitted any interim report?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a), (b) and (c). The question of a review of the old rules governing administrative procedures, such as the Civil Services Rules, Fundamental Rules & Supplementary Rules, etc., has been before Government for a considerable time, more especially with a view to secure maximum administrative efficiency and expedition in the disposal of business. Most of these rules and procedures date back many years prior to independence. With a view to facilitate consideration of this matter by Government, the Prime Minister asked Shri A. K. Chanda to undertake a review of these old rules, in addition